

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 200/(MAH)/2017

CORAM:

Present:

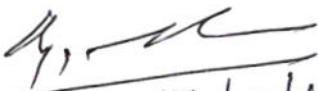
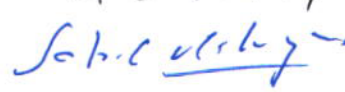
SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2017

NAME OF THE PARTIES: Grauer & Well (India) Ltd.  
V/s.  
ISMT Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
25	B. Sopalakrishnan Advocate for Respondent	SK Sogun W lo	 25/7/17
1	SATISH MANATHAN	Adv. for Pet.	 25/7/17

**ORDER**

**TCP No. 200/ I&BP/NCLT/MB/MAH/2017**

Since both the parties filed memo and also consent terms arrived at between Petitioner and Respondent, at request of the Petitioner Counsel, this Bench looking at the consent terms arrived at between the parties and the memo filed by both the parties for withdrawal of the case, this Petition is hereby dismissed as withdrawn.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

Encl: Consent terms